File No.A-11016/01(i)/2025-CLS-II(E) Government of India Ministry of Labour and Employment

Shram Shakti, Bhawan, Rafi Marg, New Delhi-110001 Dated, the 17th February, 2025

Vacancy Circular

Subject: - Selection for the posts of Presiding Officer in National Industrial Tribunal -reg.

- 1. **Tribunal:** The National Industrial Tribunals are authorities established under Section 7B of the Industrial Dispute Act,1947 to (i) adjudicate the industrial disputes which, in the opinion of the Central Government, involve questions of national importance or are of such a nature that industrial establishments situated in more than one State are likely to be interested in, or affected by, such disputes and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted at National Industrial Tribunals situated at Mumbai..
- 2. Vacancy:- Applications are being invited for the following vacancies in various NITs:

S.N.	Post	Place	Date of vacancy
1	Presiding Officer	Mumbai-I	05.12.2021

- 3. Qualification:- The post can be held by a person who is, or has been, a Judge of a High Court. The pay attached to the post of Presiding Officer of National Industrial Tribunal, is Rs.2,25,000/- (fixed) per month. Other terms and conditions of the appointment of a candidate will as prescribed from time to time by Government. No person shall be appointed to, or continue in the office of Presiding Officer of National Tribunal, if he has attained the age of 65 years
- **4. Procedure for selection:** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
- 5. Application Procedure:- Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on 03.04.2025:-
- Sh. S. R. Datta, Deputy Secretary, Room No. 318, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.

- 6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
- 7. Advertisement and Prescribed application form can be downloaded from Ministry's website (www.labour.gov.in). The advertisement is also forwarded to the Registrar General of all High Courts and Department of Justice, Ministry of Law and Justice, for onward transmission and publicity.
- 8. Any application received after due date or incomplete application will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.

(Dhananjay Sharma) Under Secretary to the Govt. of India

To

- (i) Registrar General of all High Courts, with a request to notify all the retired judicial officers of your concerned High Court about the vacancy and to ensure that the applications (serving as well as retired) are routed through the Registrar General of respective High Courts only as per the directions of the Chairperson of the Search-cum-Selection Committee.
- (ii) Department of Justice, Ministry of Law and Justice, Jaisalmer House, Man Singh Road, New Delhi
- (iii) IT Cell, MoLE for uploading the vacancy circular on the website of the Ministry.

PROFORMA

1. Name:

2. Date of Birth:

9. Date from which drawing the pay scale:

10. Write up on adjudicating experience:

of the applicant (200 words)

in the grade of High Court Judge/ District Judge/Additional District Judge.

Space for photograph duly signed by candidate

4. Des	signation/Profes	ssion:							
5. Co	ntact Details:								
					Official				
		Pres	ent		Permanen	it			
Addr	ess:			_					
Mobi	ile/Phone No.							-	
Emai	il:								
7. Edi Sl. No.			of Degree Y		ronological order): Year of Division/% Passing of marks			Subject/Specialization	
	Institution				obtained				
3. Wo	ork Experience:								
BA. F	or the experien		oloyee, Em	ployment	record in chi	ronologi	cal order	r starting with presen	
BA. F			oloyee, Em	ployment	record in chr	ronologi	cal order	r starting with presen	
8A. F	For the experien oyment, list in r	everse:	address of		record in chr		cal order		

11. Experience alongwith brief write up in handling: Cases before relevant to labour disputes

Details of Such cases (Reported Cases/Unreported Cases)

- 12. Annual Income along with copy of : latest ITR [For Candidates other than Govt. or Judicial Officers]
- 13. Write up on 05, major achievement: (200 words each)
- 14. Awards/honours/Publications, if any:
- 15. Affiliation with the professional bodies/: Institutions/societies/or any other body Including political party.
- 16. Additional information, if any, which: You would like to mention in support of the application for the post.

DECLARATION

- 1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
- 2. I shall not withdraw my candidature after the meeting of the Selection Committee.
- 3. I shall not decline the appointment, if selected for appointment by the ACC.
- 4. I shall join within 30 days from the date of issue of order of appointment.
- 5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place	
Date:	

Signature of the candidate

CERTIFICATE TO BE FURNISHED BY FORWARDEING AUTHOTITY

1. Certified that the particular furnished by Shri/Smt/Kumare correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kumduring the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kumin enclosed herewith.

Seal & Signature of the cadre controlling Authority

$\frac{\textbf{PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING}}{\underline{\textbf{SOUGHT}}}$

(To be furnished and signed by the CVO or HOD)

1. Name of the (Officer (in full) :				
2. Fathers name	:				
3. Date of Birth					
4. Date of Retire	ement :				
5. Date of entry	into service :				
	ich the officer bel /year/ cadre etc., able	longs :			
7. Positions held	(During ten prec	eding years):			
S.No.	Organisation (name in full)	Designation & Place of Posting	Name of the Court	From	То
9. Whether any involving vigila against the offic Years and if so	officer has been plant list of Officer of ity (if yes, details allegation of miscence angle was example the last with what result (to be given) conduct : amined 10 *)			
the officer durin	punishment was g the last 10 years apposition and deta	s and if			
or charge sheet p furnished, inclu if any of the Cor 12. Is any action	plinary/ criminal prending against the ding reference numission) a contemplated agete (if so, details to	ne officer as on da mber, ainst the :	te (if so, details to	o be	
(*) If vigilance clearance had been obtained from the Commission in the past, the information may be					

provided for the period thereafter,

Date: